

Visa regulations applicable to foreign tourists

2617. SHRI HAREKRUSHNA MALLICK: SHRI SYED SHAHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to review the visa regulations applicable to foreign tourist*;

(b) whether the grant of visas is proposed to be restricted; and

(c) whether it is likely to have all adverse effect on the number of foreign tourists visiting the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The facility of granting landing permits for thirty days on individual basis to foreigners arriving, without visas at the airport and seaports remains suspended since November, 1982. However, after a review, it was decided, in the interest of tourism, to grant landing permits for specific period to organised groups of tourists sponsored and conducted by Recognised Indian agencies in accordance with an advance itinerary.

Confirmation of services of SC/ST employees

2618! SHRI SURENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the principle of reservation in jobs for Scheduled Castes/ Scheduled Tribes is also applicable for the purpose of confirming the services of SC/ST employees; and

(b) if so, the number of SC/ST employees of the Delhi Administration who have been confirmed during the year 1982-83 on this basis?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI P. VENKATASUBBAIAH; (a) Yes, Sir. The principle is however, applicable to direct recruit and not to promoted officials.

(b) In the year 1982-83, 35 employees belonging to SC/ST are working in 32 Departments of Delhi Administration have been confirmed. Information in respect of the remaining 5 Departments of Delhi Administration is still awaited.

Promotion to grade IV in ISS

2619. SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the procedure for preparing a select list for promotion to Grade IV in the Indian Statistical Service is governed by the Executive Orders of the Government issued from time to time by the Department of Personnel Administrative Reforms;

(b) if the answer to (a) above is in the negative, what procedure has been prescribed for this purpose under the Indian Statistical Service Rules?

(c) whether it is a fact that educational qualifications prescribed for direct recruitment to Grade I of the ISS are also taken into account for the purpose of promotion to Grade IV; and

(d) if not, what educational qualifications are taken into account for the purpose of promotion to that grade?

THE MINISTER OF STATE / THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBATAIAH): (a) and (b) Executive order issued by the Department of Personnel Administrative Reforms from time to time laying down the procedure for promotion are generally followed for promotions in different grades of Indian Statistical Service except regarding the periodicity of the Select Lists where the ISS Rules provide-